

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 174/MP/2013**

Subject : Petition to relax the performance parameters stated in the CERC (Standard of Performance of inter-State transmission licensees) Regulations, 2012

Date of hearing : 19.12.2013

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri V.S Verma, Member  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : Power Grid Corporation of India Limited, Gurgaon

Respondents : Bihar State Electricity Board and others

Parties present : Shri M.G. Ramachandran, Advocate, PGCIL  
Ms. Swageetika Sahoo, Advocate, PGCIL  
Shri U.K.Tyagi, PGCIL  
Shri A.M.Pavgi, PGCIL  
Shri J.Mazumdar, PGCIL  
Shri Shasi Bhushan, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed for modifications of certain provisions of the Central Electricity Regulatory Commission (Standards of Performance of inter-State Transmission licensee) Regulations, 2012 (Standards of Performance Regulations). Learned counsel for the petitioner further requested the Commission to modify the respective provisions of Standards of Performance Regulations as under:

- (a) Maintenance outage duration should be distributed on yearly basis for the purpose of calculation of monthly availability of that element instead of considering total maintenance outage in that particular month of maintenance.
- (b) Compensation should be limited to reduction in recovery of transmission charges on account of non-achievement of target availability of that element.

(c) The concept of separate availability calculation for series compensator may be excluded from the Standards of Performance Regulations. Alternatively, series compensator may be considered as out only when it is out due to problem in itself, and all other outage of series compensator due to fault in the line or in other bay equipments may be considered as deemed available for the series compensator.

(d) Restoration time for different types of outages of transmission line, ICTs and reactors should be reviewed.

(e) Sixty days is required in case there is damage to the foundation also in plain terrain.

2. The staff of the Commission pointed out that as per Regulation 8 of the Standard of Performance Regulations, all inter-State transmission licensees are required to furnish the information in the prescribed schedule and display on their website the actual performance against the specified standard of performance on a monthly basis. However, the petitioner has not complied with the said regulation.

3. After hearing the learned counsel for the petitioner, the Commission directed the petitioner to file requisite data on affidavit, by 10.1.2014.

4. The petition shall be listed for hearing on 21.1.2014 on maintainability.

By order of the Commission  
Sd/-

(T. Rout)  
Chief (Law)